NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 61(ND)/2015 CA NO.

CORAM:

PRESENT: SH CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2016

NAME OF THE COMPANY:

Sh. Kuldeep Kaul & Anr

Vs.

M/s. HBE Aviosec Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
15	Mr. Sido	Sharth Yadar, Adrig		
2.	Ms. Vijeti	à Mukherjee, Adr	For the Respondents.	Thesh
3.	Ms. Tanu	stree Ghosh, Adv).	4	
4.	Mr. Rokush	oina, Adr		
	MR. A.S	· CHANDHIOK, SQ. L.	w 7	0 00
	MR. NP	S CHAWLA, ADV	(Pelilionera	Sugary Dalla
	MR SU	UDA, ATTAD YES		
	ME SW	DETA KAKKAD, ADO		
	ns AP	NEENA SNARMA,	t DV	
e .	MR. PA	NEAL AGRAWAC,	ADN	
5.			Respondent No 4. (PNB)	Rijaska.

Order

Mr. Chawla, learned counsel for the Kaul group states that reply to CAs 143/PB/2015, 144/PB/2015 and CA 73/PB/2016 in CP 38(ND)/2015, CA 74/PB/2016 in CP 62(ND)/2015 and CA 90/PB/2016 in CP 61(ND)/2015 shall be filed within three days with a copy in advance to the counsel opposite. Rejoinder, if any, be filed within two days thereafter with a copy in advance to the counsel opposite.

CAs 141/PB/2016 & 142/PB/2016 -

Notice of the applications.

Mr. Chawla, learned counsel for the non applicant (Kaul group) accepts notice and seeks three days time to file reply. Let the reply be filed with a copy in advance to the counsel opposite. Rejoinder, if any, be filed within three days thereafter with a copy in advance to the counsel opposite.

List for further consideration on 04.11.2016.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(S.K. MOHAPATRA) MEMBER (T)

26.10.2016 (P.K.Sud)